

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 327**

New IA-2156/2024, IA-1717/2024, IA-1779/2024

**In**

**IB-1941(ND)2019**

**IN THE MATTER OF:**

Ahluwalia Contracts (India) Ltd.

.... Petitioner/Applicant

Vs.

Jasmine Buildmart Pvt.Ltd

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha Vishnoi, Mr. Lokesh Bhola, Ms. Sanjana Manchanda Advs.

For the RP : Mr. Hritik Mehta, Mr. Lakshay Advs.

**ORDER**

**New IA-2156/2024**

The 1<sup>st</sup> Progress Report filed by the Resolution Professional is taken on record, subject to all just exceptions.

**IA disposed of.**

**IA-1717/2024**

Pleadings are complete.

List the matter for arguments **on 22.05.2024.**

**IA-1779/2024**

The Respondent shall take steps to bring the reply on record within three days.

List the matter for arguments **on 22.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**